

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1034
ANSWERED ON:29.11.2012
BHARAT NIRMAN RAJIV GANDHI SEVA KENDRA
Guddu Shri Premchandra; Kanubhai Patel Jayshreeben

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the funding pattern fixed between the Union and State Governments for construction of Bharat Nirman Rajiv Gandhi Seva Kendra (BNRGSK) under MGNREGS;
- (b) the number of BNRGSK constructed in the country including Madhya Pradesh during each of the last three years, State-wise;
- (c) whether the Government has received proposals from various States including Madhya Pradesh for construction of BNRGSKs;
- (d) if so, the details thereof, State-wise; and
- (e) the time by which the proposals are likely to be approved?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a): The construction of Bharat Nirman Rajiv Gandhi Seva Kendra (BNRGSK) is a permissible work under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA). The construction cost of BNRGSK as per indicative design prescribed in the guidelines varies from place to place. However, it is estimated to be around Rs. 10 lakh for BNRGSK at Gram Panchayat level and around Rs. 25 lakh at Block level. Expenditure up to the above estimated cost can be funded under MGNREGA as per norms for sharing of costs between Centre and State. The central Government bears the entire expenditure on payment of wages at notified wage rates and 75% of material cost including the wages of skilled and semi-skilled workers. The State Government has to share 25% of the material cost only. Expenditure over and above the estimated amount has to be met from other schemes/programmes of the State Governments.

(b): Since its inclusion as one of the permissible works under MGNREGA, and issuance of guidelines to the states on 30th December, 2009, construction of 872 BNRGSKs have been completed during 2010-11 whereas the figure during 2011-12 and 2012-13 (as on 27.11.2012) as reported by the states were 5886 and 3296 respectively. State-wise details are at Annexure.

(c) to (e): Gram Panchayats in the meetings of Gram Sabha and ward Sabha are to determine the order of priority of the works to be taken up under the MGNREGA As per Section 13 of MGNREGA, The Panchayats at district, intermediate and village levels shall be the principal authorities for planning and implementation of the schemes made under this Act. The Panchayats at the district level shall finalize and approve block-wise shelf of projects to be taken up under a programme under the scheme.